

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Crl.M.P.No.25409/2013 In Petition(s) for Special Leave to Appeal (Crl)...
2013

(CRLMP.NO(s).25409)

(From the judgement and order dated 05/09/2013 in CRLA No.843/1981 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

BANDEY

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(With appln(s) for exemption from surrendering)

Date: 17/12/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
(IN CHAMBERS)

For Petitioner(s) Mr.Ajay Singh, Adv.
 Mr.Tushar Bakshi, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Having regard to the fact that the petitioner is 75 years of age and after going through the medical history of the petitioner, the application for exemption from surrendering is allowed as an exceptional case and the petitioner is exempted from surrendering.

The matter be listed before an appropriate Bench for preliminary hearing in the second week of January, 2014.

(Satish K.Yadav)
Court Master

(Phoolan Wati Arora)
Assistant Registrar